

**Fourteenth Loksabha**

**Session : 8**

**Date : 28-07-2006**

**Participants : Palanimanickam Shri S.S.,Chidambaram Shri P.,Singh Dr. Raghuvansh Prasad,Gupta Shri Prem Chand**

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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table-

- (ii) The Income-tax (Fifth Amendment) Rules, 2006 published in Notification No. S.O. 848 (E) in Gazette of India dated the 1<sup>st</sup> June, 2006, together with an explanatory memorandum. (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- (i) S.O. 847 (E) published in Gazette of India dated 1<sup>st</sup> June, 2006 together with an explanatory memorandum specifying the Jeevan Akshay III Plan of the Life Insurance Corporation of India as the annuity plans for the purposes of clause (xii) of sub-section (2) of section 80-C of the Income Tax Act, 1961.
  - (ii) The Income-tax (Fifth Amendment) Rules, 2006 published in Notification No. S.O. 848 (E) in Gazette of India dated the 1<sup>st</sup> June, 2006, together with an explanatory memorandum.
  - (iii) S.O. 963 (E) published in Gazette of India dated 29<sup>th</sup> June, 2006 together with an explanatory memorandum notifying the bonds for an amount of Rupees one thousand five hundred crores (redeemable after three years) to be issued by the National Highways Authority of India constituted under section 3 of the National Highways Authority of India Act, 1988.
  - (iv) S.O. 964 (E) published in Gazette of India dated 29<sup>th</sup> June, 2006 together with an explanatory memorandum notifying the bonds for an amount of Rupees Four thousand five hundred crores (redeemable after three years) to be issued by the Rural Electrification Corporation Limited.
  - (v) The Income-tax (Fourth Amendment) Rules, 2006 published in Notification No. S.O. 704 (E) in Gazette of India dated the 12<sup>th</sup> May, 2006, together with an explanatory memorandum.

ग्रामीण विकास मंत्री (डॉ. रघुवंश प्रसाद सिंह) : अध्यक्ष महोदय, मैं राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 33 की उपधारा (1) के अंतर्गत राष्ट्रीय ग्रामीण रोजगार गारंटी (केन्द्रीय परिद) नियम, 2006 जो मई, 2006 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 311 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 4511/2006)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table a copy of the Cost Accounting Records (Electricity Industry) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 387 (E) in Gazette of India dated **the** 29<sup>th</sup> June, 2006, under sub-section (3) of section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 4512/2006)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
Sir, I beg to to lay on the Table-

(SHRI S.S. PALANIMANICKAM):

12. ⌈ A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  12. ⌈ G.S.R. 313(E) published in Gazette of India dated **the** 25<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E. dated the 1<sup>st</sup> March, 2006.
  12. ⌈ G.S.R. 344(E) published in Gazette of India dated the 6<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated the 1<sup>st</sup> March, 2006.
  12. ⌈ G.S.R. 375(E) published in Gazette of India dated the 21<sup>st</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1<sup>st</sup> March, 2006.
  12. ⌈ G.S.R. 292(E) published in Gazette of India dated **the** 17<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-C.E. dated the 31<sup>st</sup> March, 2003.

12. Γ G.S.R. 318 (E) published in Gazette of India dated the 29<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 2/2006-C.E. (N.T.) dated the 1<sup>st</sup> March, 2006.
12. Γ G.S.R. 369 (E) published in Gazette of India dated the 19<sup>th</sup> June, 2006 together with an explanatory memorandum providing that no excise duty would be leviable on food preparations and waters falling under tariff item mentioned therein during the period 1.3.2006 to 3.5.2006.
12. Γ G.S.R. 415 (E) published in Gazette of India dated the 11<sup>th</sup> July, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 2/2006-C.E. (N.T.) dated the 1<sup>st</sup> March, 2006.
12. Γ The Central Excise (Amendment) Rules, 2006 pulished in Notification No. G.S.R. 333 (E) in Gazette of India dated the 1<sup>st</sup> June, 2006 together with an explanatory memorandum.

(Placed in Library, See No. LT 4513/2006)

12. Γ A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
12. Γ S.O. 721(E) published in Gazette of India dated the 16<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3<sup>rd</sup> August, 2001.
12. Γ S.O. 817(E) published in Gazette of India dated the 26<sup>th</sup> May, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *visе-versа* for the purpose of assessment of import.
12. Γ S.O. 818(E) published in Gazette of India dated the 26<sup>th</sup> May, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *visе-versа* for the purpose of assessment of export.
12. Γ S.O. 830(E) published in Gazette of India dated the 31<sup>st</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3<sup>rd</sup> August, 2001.

12. ⌈ S.O. 912(E) published in Gazette of India dated the 15<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3<sup>rd</sup> August, 2001.
12. ⌈ S.O. 952(E) published in Gazette of India dated the 27<sup>th</sup> June, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *visе-versа* for the purpose of assessment of import.
12. ⌈ S.O. 953(E) published in Gazette of India dated the 27<sup>th</sup> June, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *visе-versа* for the purpose of assessment of export.
12. ⌈ S.O. 982(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3<sup>rd</sup> August, 2001.
12. ⌈ G.S.R. 257(E) published in Gazette of India dated the 28<sup>th</sup> April, 2006 together with an explanatory memorandum making certain amendments in two notifications mentioned therein.
12. ⌈ G.S.R. 310(E) published in Gazette of India dated the 24<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. Dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 330(E) published in Gazette of India dated the 31<sup>st</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. Dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 343(E) published in Gazette of India dated the 6<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. Dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 364(E) published in Gazette of India dated the 14<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. Dated the 1<sup>st</sup> March, 2002.

12. Γ G.S.R. 367(E) published in Gazette of India dated the 15<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. Dated the 1<sup>st</sup> March, 2002.
12. Γ G.S.R. 380(E) published in Gazette of India dated the 26<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. Dated the 23<sup>rd</sup> July, 1996.
12. Γ G.S.R. 393(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006 together with an explanatory memorandum exempting goods mentioned therein from so much of the duty of Customs leviable thereon when imported into the Republic of India from the countries mentioned therein.
12. Γ G.S.R. 394(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006 together with an explanatory memorandum exempting goods mentioned therein from so much of the duty of Customs leviable thereon when imported into the Republic of India from the countries mentioned therein.
12. Γ G.S.R. 395(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006 together with an explanatory memorandum making certain amendments in four Notifications mentioned therein.
12. Γ G.S.R. 407(E) published in Gazette of India dated the 6<sup>th</sup> July, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. Dated the 1<sup>st</sup> July, 1996.
12. Γ G.S.R. 291(E) published in Gazette of India dated the 17<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in three Notifications mentioned therein.
12. Γ The Baggage (Amendment) Rules, 2006 published in Notification No. G.S.R. 392 (E) in Gazette of India dated the 30<sup>th</sup> June, 2006, together with an explanatory memorandum.
12. Γ G.S.R. 315 (E) published in Gazette of India dated the 26<sup>th</sup> May, 2006, together with an explanatory memorandum prescribing applied rates of Customs duty on certain specified woollen fabrics.

12. ⌈ G.S.R. 316 (E) published in Gazette of India dated the 26<sup>th</sup> May, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 353 (E) published in Gazette of India dated the 8<sup>th</sup> June, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 370 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 379 (E) published in Gazette of India dated the 23<sup>rd</sup> June, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
12. ⌈ G.S.R. 386 (E) published in Gazette of India dated the 28<sup>th</sup> June, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
12. ⌈ The Courier Imports and Exports (Clearance) Amendment Regulations, 2006 published in Notification No. G.S.R. 378(E) in Gazette of India dated the 23<sup>rd</sup> June 2006 together with an explanatory memorandum.

(Placed in Library, See No. LT 4514/2006)

12. ⌈ A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
12. ⌈ G.S.R. 308(E) published in Gazette of India dated the 24<sup>th</sup> May, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on specified viscose filament yarn originating in or exported from the People's Republic of China and Ukraine.
12. ⌈ G.S.R. 309(E) published in Gazette of India dated the 24<sup>th</sup> May, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated the 23<sup>rd</sup> July, 1996.

12. ⌈ G.S.R. 320(E) published in Gazette of India dated the 29<sup>th</sup> May, 2006 together with an explanatory memorandum seeking extend the levy of anti-dumping duty up to the 13<sup>th</sup> day of June, 2007, on imports of White Cement originating in, or exported from, United Arab Emirates and Iran.
- (iv) G.S.R. 321(E) published in Gazette of India dated the 29<sup>th</sup> May, 2006 together with an explanatory memorandum seeking extend the levy of final anti-dumping duty on Zinc Oxide, originating in or exported from People's Republic of China up to and inclusive of 8<sup>th</sup> day of April, 2007.
- (v) G.S.R. 329(E) published in Gazette of India dated the 31<sup>st</sup> May, 2006 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on specified silk fabrics originating in or exported from the People's Republic of China for a period of six months.
12. ⌈ G.S.R. 342(E) published in Gazette of India dated the 6<sup>th</sup> June, 2006 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Saccharain, originating in or exported from the People's Republic of China.
- (vii) G.S.R. 351(E) published in Gazette of India dated the 7<sup>th</sup> June, 2006 together with an explanatory memorandum seeking to exempt primary products, as specified therein, of the protocol to the Indo-Nepal Treaty of Trade from whole of the additional duty of Customs leviable thereon.
12. ⌈ G.S.R. 359 (E) published in Gazette of India dated the 9<sup>th</sup> June, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on Aniline, originating in or exported from Japan and United States of America, at the rates recommended by the designated authority.
12. ⌈ G.S.R. 368 (E) published in Gazette of India dated the 15<sup>th</sup> June, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on Metronidazole, originating in, or exported from the People's Republic of China, at the rates recommended by the designated authority.
12. ⌈ G.S.R. 384 (E) published in Gazette of India dated the 27<sup>th</sup> June, 2006 together with an explanatory memorandum seeking to extend the imposition of final anti-dumping duty on Hexamine, originating in or exported from Saudi Arabia and Russia, upto and inclusive of 27<sup>th</sup> day of June, 2007.

12. Γ G.S.R. 409 (E) published in Gazette of India dated the 10<sup>th</sup> July, 2006 together with an explanatory memorandum making certain amendments in the Notification No.168/2003-Cus., dated 14<sup>th</sup> November, 2003.

12. Γ G.S.R. 426 (E) published in Gazette of India dated the 17<sup>th</sup> July, 2006 together with an explanatory memorandum seeking to extend the imposition of final anti-dumping duty on 2-MNI originating in or exported from the People's Republic of China, up to and inclusive of 17<sup>th</sup> day of July, 2007.

(Placed in Library, See No. LT 4515/2006)

12. Γ A copy of the Narcotic Drugs and Psychotropic Substances (National Fund for Control of Drug Abuse) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 177 (E) in Gazette of India dated 24<sup>th</sup> March, 2006, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No. LT 4516/2006)

12. Γ A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

12. Γ The Coinage of the Hundred Rupees and Five Rupees coined in the honour of "MAHATAMA BASAVESHWARA" Rules, 2006 published in Notification No. G.S.R. 22 (E) in Gazette of India dated the 19<sup>th</sup> January, 2006

12. Γ The Coinage of the Hundred Rupees and Five Rupees coined to commemorate "STATE BANK OF INDIA BICENTENNIAL YEAR" Rule, 2006 published in Notification No. G.S.R. 55 (E) in Gazette of India dated the 10<sup>th</sup> February, 2006.

(Placed in Library, See No. LT 4517/2006)

12. Γ A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 300 (E) published in Gazette of India dated the 23<sup>rd</sup> May, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax dated the 1<sup>st</sup> March, 2006.



12. Γ G.S.R. 328 (E) published in Gazette of India dated the 31<sup>st</sup> May, 2006, together with an explanatory memorandum seeking to exempt from the levy of service tax, all taxable services on which the Reserve Bank of India is liable to pay service tax.
12. Γ G.S.R. 339 (E) published in Gazette of India dated the 2<sup>nd</sup> June, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax dated the 1<sup>st</sup> March, 2006.
12. Γ The Service Tax Determination of Value (Amendment) Rules, 2006 published in Notification No. G.S.R. 383 (E) in Gazette of India dated the 27<sup>th</sup> June, 2006, together with an explanatory memorandum.
12. Γ G.S.R.418(E) published in Gazette of India dated the 13<sup>th</sup> July, 2006 together with an explanatory memorandum seeking to exempt the taxable services falling under clause (105) of section 65 of the Finance Act, 1994.
- (Placed in Library, See No. LT 4518/2006)
12. Γ A copy of the Notification No. G.S.R. 319 (E) (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> May, 2006, together with an explanatory memorandum seeking to appoint 1<sup>st</sup> day of June, 2006 as the date on which the provisions of clause (b) of section 66 of the Finance Act, 2006 shall come into force, issued under section 66 of the said Act.
- (Placed in Library, See No. LT 4519/2006)
12. Γ A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-
12. Γ S.O. 794(E) published in Gazette of India dated the 24<sup>th</sup> May, 2006, regarding amalgamation of Cauvery Grameena Bank and Kalpatharu Grameena Bank.
12. Γ S.O. 842(E) published in Gazette of India dated the 1<sup>st</sup> June, 2006, regarding amalgamation of Aligarh Gramina Bank, Jamuna Gramina Bank and Etah Gramina Bank.
12. Γ S.O. 843(E) published in Gazette of India dated the 1<sup>st</sup> June, 2006, regarding amalgamation of Hoshangabad Kshetriya Gramin Bank, Chhindwara-Seoni Kshetriya Gramin Bank, Mandla-Balaghat Kshetriya Gramin Bank and Shahdol Kshetriya Gramin Bank.

12. Γ S.O. 844(E) published in Gazette of India dated the 1<sup>st</sup> June, 2006, regarding amalgamation of the Sree Anantha Grameena Bank, Rayalaseema Grameena Bank and Pinakini Grameena Bank.
12. Γ S.O. 877(E) published in Gazette of India dated the 12<sup>th</sup> June, 2006, regarding amalgamation of Marwar Gramin Bank, Sriganaganagar Kshetriya Gramin Bank and Bikaner Kshetriya Gramin Bank.
12. Γ S.O. 878(E) published in Gazette of India dated the 12<sup>th</sup> June, 2006, regarding amalgamation of Ranchi Kshetriya Gramin Bank, Singhbhum Kshetriya Gramin Bank, Hazaribagh Kshetriya Gramin Bank and Giridih Kshetriya Gramin Bank.
12. Γ S.O. 986(E) published in Gazette of India dated the 1<sup>st</sup> July, 2006, regarding amalgamation of Chambal Kshetriya Gramin Bank and Gwalior-Datia Kshetriya Gramin Bank.
12. Γ S.O. 977(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006, regarding amalgamation of Alaknanda Gramin Bank, Ganga-Yamuna Gramin Band and Pithoragarh Kshetriya Gramin Bank.
12. Γ S.O. 978(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006, regarding amalgamation of Bastar Kshetriya Gramin Bank, Bilaspur Raipur Kshetriya Gramin Bank and Raigarh Kshetriya Gramin Bank.
12. Γ S.O. 979(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006, regarding amalgamation of Palamau Kshetriya Gramin Bank and Santhal Praganas Gramin Bank.
12. Γ S.O. 980(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006, regarding amalgamation of Bundelkhand Kshetriya Gramin Bank, Damoh-Panna-Sagar Kshetriya Gramin Bank and Shivpuri-Guna Kshetriya Gramin Bank.
12. Γ S.O. 981(E) published in Gazette of India dated the 30<sup>th</sup> June, 2006, regarding amalgamation of Shri Venkateshwara Grameena Bank and Kanakdurga Grameena Bank.

(Placed in Library, See No. LT 4520/2006)

12. Γ A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange management Act, 1999:-

12. Ғ The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 3<sup>rd</sup> March, 2006.
12. Ғ The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 222 (E) in Gazette of India dated the 19<sup>th</sup> April, 2006.
- (iii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2006 published in Notification No. G.S.R. 223 (E) in Gazette of India dated the 19<sup>th</sup> April, 2006.

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